IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

C.C.A. No. 146 of 2000

In

O.A. No. 726 of 1998

this the 30th day of March 2001.

Hon'ble Mr. S. Dayal, Member (A) Hon'ble Mr. Rafiq Uddin, Member (J)

Prem Shanker Prasad, S/o Sri Yadunath Prasad, R/o
New Loco Colony, Quarter No. 231-B, Northern Railway,
Varanasi.

Applicant.

By Advocate: Sri R.P. Yadav for Sri H.N. Singh.

Versus.

Sri K.K. Pandey, Divisional Railway Manager, Northern Railway, Lucknow.

Respondent.

By Advocate : Sri A.K. Gaur.

ORDER (ORAL)

S. DAYAL, MEMBER (A)

This contempt petition was filed for the alleged deliberate disobedience by the respondent of the order of this Tribunal in O.A. no. 726 of 1998 passed on 4.7.2000.

We have heard Sri R.P. Yadav proxy counsel for Sri H.N. Singh, counsel for the applicant and Sri A.K. Gaur, counsel for the respondents.

We find that the respondents were directed

3.

to decide the pending representation dated 5.6.98 by passing a detailed speaking and reasoned order. In this connection, the reply filed by the respondent, a copy of the letter to the applicant dated 4.1.2001, in which reply to his representation has been given on behalf of the D.R.M., N.R., Lucknow. The applicant has been informed that he he was called-for the screening in the year 1990, but his name could not find place in the panel as he was involved in vigilance case, his case was finalised in the year 1996 and thereafter he has been screened in the year 1997 and his name has been kept in the panel prepared for 'Callman' at sl. no. 22. The reply of the respondents is detailed. We find that there is no contempt committed by the respondent. Hence, the Contempt petition is dismissed. Notice issued to the respondent is hereby discharged.

2 ahi weddr MEMBER (J)

GIRISH/-

MEMBER (A)